

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.60/2002 in OA No.286/2001

New Delhi, this 4th day of March, 2002

Hon'ble Shri M.P. Singh, Member(A)

Mangat Singh .. Applicant

(By Shri B.S. Mainee, Advocate)

versus

Union of India & Others .. Respondents

ORDER(in circulation)

This Review Application is filed on behalf of the applicant seeking review of the judgement dated 11.1.2002 by which OA No.286/2001 was dismissed for the detailed reasons mentioned therein. I find that the review applicant is only trying to build up a case for a review on the same set of facts and grounds which have already been discussed and taken care of by me before delivering the aforesaid judgement. In this view of the matter, the present RA is not maintainable under Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC. In the result, the RA is rejected.


(M.P. Singh)
Member(A)

/gtv/